

ITEM NO.40

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 30054/2017

(Arising out of impugned final judgment and order dated 26-05-2017 in WC No. 24040/2017 passed by the High Court Of Judicature At Allahabad)

DR. SHIKHA BHARGAVA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

([ALONGWITH PAPER BOOKS OF M.A. NO. 3121/2018])

Date : 10-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Pranav Sachdeva, AOR
Petitioner-in-person

For Respondent(s) Mr. Vikramjit Banerjee, ASG
Mr. Sachin Sharma, Adv.
Mr. Siddhant Kohli, Adv.
Ms. Suhashini Sen, Adv.
Mr. Ashok Panigrahi, Adv.
Mr. Bharat Singh, Adv.
Mr. Chinmayee Chandra, Adv.
Mr. Harish Pandey, Adv.
Mr. Siddhartha Sinha, Adv.
Mr. Shivam Singhania, Adv.
Mr. Tathagat Sharma, Adv.
Mr. Suraj Mishra, Adv.
Mr. Arvind Kr. Sharma, AOR

Mrs. B. Sunita Rao, AOR
Mr. Gunmaya Mann, Adv.

Mr. Aditya Kr. Choudhary, Adv.
Mr. Gurmehar Vaan Singh, Adv.
Mr. Ajit Kr. Pathak, adv.
Mr. Mrigank Bhardwaj, Adv.
Mr. Rajesh Singh Chauhan, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The petitioner No.2 has circulated a letter seeking adjournment on the ground that he is ill and suffering from Malaria. Another letter has been circulated by Mr. Pranav Sachdeva, learned Advocate on Record appearing for petitioner No.1 to discharge him on the basis of e-mail received by Petitioner NO.1.

Since the Advocate-on-Record seeks discharge, in view of the above fact, the matter is adjourned for four weeks to enable the petitioner No.1 to engage another advocate. This information shall be conveyed to Petitioner No.1 by Mr. Pranav Sachdeva.

(INDU MARWAH)
COURT MASTER

(BEENA JOLLY)
COURT MASTER (NSH)